

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 210
IB-1929/ND/2019**

IN THE MATTER OF:

M/s. AVJ Developers India Pvt. Ltd.

...PETITIONER

Vs.

M/s. RIO Height Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 15.04.2021
(Virtual Hearing/Physical Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

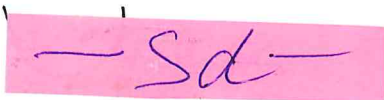
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Applicant/Financial creditor :Mr. Abhishek Anand and Mr.
Rahul Adlakha, Advocates.**

For the Respondent/Corporate debtor :Mr. Vidit Gupta, Advocate.

ORDER

Heard the submissions made by the Counsels for both the parties. The Learned Counsel for the corporate debtor has submitted that despite his attempts to contact his client, his client has not so far turned up, therefore, he would like to move an application for discharge from this matter. The Learned Counsel for the financial creditor is directed to serve a copy of this order as well as inform the next date of hearing to the corporate debtor to enable him to present and furnish his reply if any in the matter. Matter is adjourned to **10.05.2021.**



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Meenu)